

**TAMIL NADU
GOVERNMENT GAZETTE****EXTRAORDINARY** PUBLISHED BY AUTHORITY

No.237]

CHENNAI, TUESDAY, NOVEMBER 18, 2014
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045**Part II—Section 2****Notifications or Orders of interest to a section of the public
issued by Secretariat Departments.****NOTIFICATIONS BY GOVERNMENT****LABOUR AND EMPLOYMENT DEPARTMENT****AMENDMENTS TO THE TAMIL NADU MANUAL WORKERS (CONSTRUCTION WORKERS) WELFARE SCHEME, 1994 AND
THE TAMIL NADU MANUAL WORKERS SOCIAL SECURITY AND WELFARE SCHEME, 2006 AND 14 OTHER WELFARE
SCHEMES UNDER THE ACT.***[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]***No. II(2)/LE/687(g-1)/2014.**

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994.

AMENDMENTS.

In the said Scheme:-

- (1) in clause 5, in sub-clause (4), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 6, in column (2) of the Table for the expression "two years" in two places where it occurs, the expression "five years" shall be substituted.

NOTIFICATION-II.*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]***No. II(2)/LE/687(g-2)/2014.**

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

(1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;

(2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-III.

*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]*

No. II(2)/LE/687(g-3)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Unorganised Drivers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

(1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;

(2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-IV.

*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]*

No. II(2)/LE/687(g-4)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Washermen Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

(1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;

(2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-V.

*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]*

No. II(2)/LE/687(g-5)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Hair Dressers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

(1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;

(2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-VI.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-6)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Tailoring Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-VII.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-7)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handicraft Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme:-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-VIII.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-8)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Palm Tree Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted ;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-IX.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-9)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handlooms and Handloom Silk Weaving Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme:-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-X.

*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]*

No. II(2)/LE/687(g-10)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-XI.

*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]*

No. II(2)/LE/687(g-11)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Artists Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted ;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-XII.

*[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]*

No. II(2)/LE/687(g-12)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Goldsmiths Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-XIII.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-13)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Pottery Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme:—

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-XIV.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-14)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Powerloom Weaving Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted ;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

NOTIFICATION-XV.

[G.O. Ms. No. 134, Labour and Employment (I.1), 18th November 2014,
Karthigai 2, Jaya, Thiruvalluvar Aandu-2045.]

No. II(2)/LE/687(g-15)/2014.

In exercise of the powers conferred by Section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after Consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Street Vending and Shops and Establishments Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS.

In the said Scheme :-

- (1) in clause 9, in sub-clause (3), in item (b), for the expression "two years", the expression "five years" shall be substituted;
- (2) in clause 14, in sub-clause (1), for the expression "two years", the expression "five years" shall be substituted.

M. VEERA SHANMUGHA MONI,
Secretary to Government.